

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1869  
ANSWERED ON:17.12.2013  
PENDING BILLS OF MAHARASHTRA  
Rajaram Shri Wakchaure Bhausahb

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the names of the Bills received from the State Government of Maharashtra for the approval of the Union Government during each of the last three years and the current year;
- (b) the names of the Bills which are passed and pending along with the present status of the pending Bills separately; and
- (c) the time by which all the pending Bills are likely to be approved along with the reasons for the pendency?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Details of the Bills received from the State Government of Maharashtra (under Article 200 read with Article 254(2) of the Constitution of India) for the consideration and assent of the President under article 201 of the Constitution of India during 2010, 2011, 2012 and 2013 and the status of each Bill are at Annexure.

(c): The State Legislations are examined in consultation with the Central Ministries/Departments concerned from the following angles:

- (i) Repugnancy with Central laws;
- (ii) Deviation from National or Central Policy; and
- (iii) Legal and Constitutional validity.

Whenever necessary, the State Government is advised to modify/amend provisions of such legislations/Bills keeping the above in view. Sometimes, discussions are also held with the State Government and Ministries /Departments of the Government of India with a view to arrive at a decision expeditiously. Hence, no time frame can be fixed for finalizing the same.